

= lieve Respondents Kistundass, moottan-
= chund, and Sooltanchand from
their liability under the bond in ques-
= tion, that (2) the District Judge was in
error in relieving the aforesaid Respon-
= dents from liability to pay their fa-
= ther's debt they being liable for the same
under Hindu Law notwithstanding
the existence of the deed of release A. 11;
that (3) the District Judge has erroneously
relieved Respondents Poomunchund, and
his guardian Bhikabao from person-
= al liability under the bond sued on:
and that (4) there has been a substan-
= tial error in law in the investigation
of the case has been made, which has
produced error in the decision of the
case as its merits in that the District
Judge has failed to decide a mate-
= rial point at issue between the parties,
viz: whether the Bond sued on did, or
did not represent a debt incurred for
the joint family benefit in which
case all the members thereof would be
specially liable to discharge the same.

The Court amended the Decree of the
District Judge by declaring the
liability of Respondents Kistundass,
or Moottanchand, and Sooltanchand
in person and property
for the sum decreed, in addition
to the liability of Poomunchund as awarded by the
District Judge lower Court
J. P. B. S. S. S.
H. P. S. S. S.

